

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 77 of 2005 (O & M)

NEW INDIA ASSURANCE CO. LTD Appellants
V/s
PUSHPA GAUTAM AND OTHERS Respondents


Notice to:

Respondents:

4. Anil son of Shri Attar Singh, resident of Village Raipur, Tehsil and District Sonapat.
5. Jaipal son of Shri Bhan Singh (Harijan), resident of Kailash Colony, Shadipur Road, Sonapat.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08.04.2025(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 25th day of November, 2024.


Superintendent (Judl.),
For Registrar (Judicial)

